

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 135 of 2020

IN THE MATTER OF:

Sushil Kumar Singh

...Appellant

Versus

Shalini Chaudhary & Ors.

...Respondents

Present

For Appellant: Mr. Anurag Ojha, Advocate.

ORDER

28.01.2020 Issue notice to the Respondents by Speed Post. Requisites along with process fee be filed by 29th January, 2020, if not already filed. If the Appellant provides email addresses of the Respondents, let notice be issued through email.

Post the case 'for admission (after notice)' on **12th February, 2020**.

In the meantime, the 'Interim Resolution Professional' will ensure that the Company remains as an on-going concern and will take assistance of the (suspended) Board of Directors, paid Director and the employees. The person who is authorised to sign the Bank cheques may issue cheques only after authorisation of the 'Interim Resolution Professional' with counter signature of the 'Interim Resolution Professional' at the back side of the cheques. In such case, the Bank shall release the payment. The 'Interim Resolution Professional' will place this order before the Banks, in which accounts of the

'Corporate Debtor' are maintained. The Bank Account(s) of the Corporate Debtor be allowed to be operated for day-to-day functioning of the Company such as for payment of Current Bills of the Suppliers, Salaries and wages of the paid Director, the employees'/workmen Electricity bills etc.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)